e-Court Mission Mode Project

The E-Courts Project was conceptualised on the basis of "National Policy and Action Plan for Implementation of Information and Communication Technology (ICT) in the Indian Judiciary - 2005" submitted by e-Committee of the Hon'ble Supreme Court of India

The e-Courts National portal (ecourts.gov.in) was launched by Hon'ble the Chief Justice of India on 7th August, 2013. This provides Case Status, daily Cause-list, Cases Filed and Cases Registered through the Case information System (CIS) Software.

The e-Courts National portal also provides training material for judicial officers and staff, links to District Court websites and statistical reports that can be used as a judicial management information system. This portal is expected to play a key role in bringing about judicial reforms.

The main objectives of the e-Court Project are as follows:

1. To provide efficient & time-bound citizen centric service delivery.

2. To develop, install & implement decision support systems in courts.

3. To automate the processes to provide transparency of Information access to its stakeholders.

4. To enhance judicial productivity both qualitatively & quantitatively, to make the justice delivery system affordable, accessible, cost effective & transparent.